

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 30676 of 2018

(Arising out of Order-in-Original No.HYD-EXCUS-004-COM-29-17-18 dt.30.01.2018 passed
by Commissioner of Central Tax, Rangareddy, Hyderabad)

**Commissioner of Central Tax
Rangareddy - GST**

Posnett Bhavan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Appellant

VERSUS

M/s Dollfine Developers

Flat No.204, Dolphin KKR Towers,
Chandanagar, Hyderabad – 500 049

.....Respondent

Appearance:-

Shri V.R. Pavan Kumar, AR for the Appellant.

Shri Bharat Nandan, CA for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30554/2025

Date of Hearing: 09.12.2025

Date of Decision: 09.12.2025

[Order per: ANGAD PRASAD]

Learned CA for the respondent submits that they have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and has paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L191219SV400191 dt.19.12.2019 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, he is seeking withdrawal of the appeal.

2. Learned AR has no objection for the request of withdrawal of the appeal.

3. In view of the submissions, the appeal is deemed to be withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**